

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

THURSDAY, THE NINETEENTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

**WRIT APPEAL NO: 554 OF 2012**

Writ Appeal under clause 15 of the Letters Patent against the order dated 11.04.2012 in W.P. No. 27062 of 2011 on the file of the High Court.

**Between:**

Mr. V. Dinesh Reddy, I.P.S., S/o. V. Veera Raghava Reddy, Aged about 58 years, Occ: Member of Indian Police Service, Presently working as Director General of Police, Andhra Pradesh, Lakdikapool, Hyderabad.

**...APPELLANT/RESPONDENT No.4**

**AND**

1. The Government of Andhra Pradesh, Rep. by its Chief Secretary, General Administration Department, Andhra Pradesh Secretariat, Hyderabad.
2. The Government of Andhra Pradesh, Rep. by its Principal Secretary, Home Department, Andhra Pradesh Secretariat, Hyderabad.
3. The Director General of Police, Andhra Pradesh, Hyderabad.
4. The Union of India, Rep. by its Secretary - Home, New Delhi.
5. The Central Bureau of Investigation, Rep. by its Director, C.G.O. Complex, Lodhi Road, New Delhi.
6. The Addl. D.G.P.(CID) Police Headquarters, Lakdikapool, Hyderabad.
7. The Station House Officer, P.S. C.I.D. Police Head Quarters, Lakdikapool, Hyderabad.
8. Mr. Umesh Kumar, I.P.S., S/o. Late Sri Satyanarayan, Age: 57 years, Occ: Member of the Indian Police Service, Presently posted as Chairman, Godavari Valley Development Authority, A.P.Secretariat, Hyderabad.

**...RESPONDENTS**

**I.A. NO: 1 OF 2012(WAMP. NO: 1115 OF 2012)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated:11-04-2012 passed in W.P.No.27062 of 2011 including stay of all further proceedings pursuant to the order dt:11-04-2012 passed in W.P.No.27062 of 2011 pending disposal of the above writ appeal.

**I.A. NO: 2 OF 2012(V/AMP. NO: 1518 OF 2012)**

**Between:**

Mr. Umesh Kumar, I.P.S., S/o. Late Sri Satyanarayan, Aged 58 years, Occ: Member of the Indian Police Service (1977 Batch), R/o. Hyderabad

**....PETITIONER/RESPONDENT No.8/RESPONDENT No.8**

**AND**

1. Mr. V. Dinesh Reddy, I.P.S., S/o. V. Veera Raghava Reddy, Aged about 58 years, Occ: Member of Indian Police Service, Presently working as Director General of Police, Andhra Pradesh, Lakdikapool, Hyderabad.

**... RESPONDENT/PETITIONER/APPELLANT**

2. The Government of Andhra Pradesh, Rep. by its Chief Secretary, General Administration Department, AP Secretariat, Hyderabad.
3. The Government of Andhra Pradesh, Rep. by its Principal Secretary, Home Department, AP Secretariat, Hyderabad.
4. The Director General of Police, Andhra Pradesh, Hyderabad.
5. The Union of India, Rep. by its Secretary - Home, New Delhi.
6. The Central Bureau of Investigation, Rep. by its Director C.G.O. Complex, Lodhi Road, New Delhi.
7. The Addl. D.G.P.(CID) Police Headquarters, Lakdikapool, Hyderabad.
8. The Station House Officer, P.S.C.I.D. Police Head Quarters, Lakdikapool, Hyderabad.

**...RESPONDENTS/RESPONDENTS 1-7/RESPONDENTS 1-7**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order dated 02-05-2012 in W.A.M.P.No.1115 of 2012 in W.A.No.554 of 2012.

**Counsel for the Appellant: SRI H. PRAHALADA REDDY**

**Counsel for the Respondent No.1 to 3, 6 & 7: SRI S. RAHUL REDDY,  
SPECIAL GOVERNMENT PLEADER**

**Counsel for the Respondent No.4: SRI GADI PRAVEEN KUMAR,  
DEPUTY SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.5: SRI SRINIVAS KAPATIA,  
SPECIAL PUBLIC PROSECUTOR FOR  
CENTRAL BUREAU OF INVESTIGATION**

**Counsel for the Respondent No.8: SRI NAGESHWARA RAO PAPPU**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS FAO**

**WRIT APPEAL No.554 of 2012**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. H.Prahalada Reddy, learned counsel for the appellant.

Mr. S.Rahul Reddy, learned Special Government Pleader attached to the office of learned Additional Advocate General for the State.

Mr. Srinivas Kapatia, learned Special Public Prosecutor for the Central Bureau of Investigation for the respondent No.5.


Mr. Nageshwara Rao Pappu, learned Senior Counsel for the respondent No.8.

2. This intra court appeal is filed against the order dated 11.04.2012 passed by the learned Single Judge in W.P.No.27062 of 2011.

3. Learned counsel for the appellant submits that in view of the judgment passed by the Supreme Court in Criminal Appeal Nos.1305 and 1304 of 2013 dated 06.09.2013, the grievance of the appellant does not survive for consideration.

4. In view of the aforesaid submission, the writ appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- K.SHYLESI  
DEPUTY REGISTRAR  
  
SECTION OFFICER

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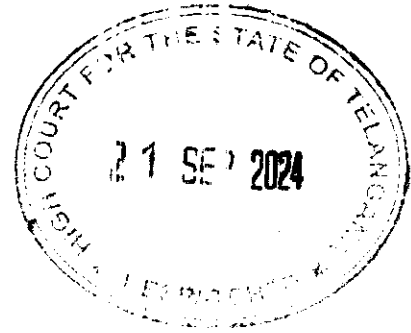
1. One CC to SRI H. PRAHALADA REDDY, Advocate [OPUC]
2. Two CCs to SRI S. RAHUL REDDY, Special Government Pleader, High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India [OPUC]
4. Two CCs to SRI SRINIVAS KAPATIA, Special Public Prosecutor for Central Bureau of Investigation, High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI NAGESHWARA RAO PAPPU, Advocate [OPUC]
6. Two CD Copies

MP



**HIGH COURT**

**DATED: 19/09/2024**



**JUDGMENT**

**WA.No.554 of 2012**

**DISPOSING OF THE WRIT APPEAL**

**WITHOUT COSTS**

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K. M. A.  

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21/9/2024